

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2813
ANSWERED ON 18.03.2025

PM SVAMITVA YOJANA

2813. SHRI ANIL YESHWANT DESAI:

Will the Minister of PANCHAYATI RAJ be pleased to State:

- (a) the details of the PM Swamitva Yojana and what is the aim and objective of it;
- (b) the scheme is being implemented in various panchayats and rural areas in the country; and
- (c) the extent to which the village level revenue officers and common rural population are involved and participate in this scheme?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) & (b) The SVAMITVA Scheme was launched by the Hon'ble Prime Minister on National Panchayati Raj Day, 24th April 2020, with the objective of promoting the economic progress of rural India by providing "Record of Rights" to every rural household owner in inhabited (Abadi) areas. The scheme focuses on demarcating inhabited (Abadi) land in rural areas using advanced drone-based surveying technology. It is a collaborative initiative of the Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments, and the Survey of India.

Objectives of the Scheme:

- i. Creation of accurate land records for rural planning and reduce property related disputes.
- ii. To bring financial stability to the citizens in rural India by enabling them to use their property as a financial asset for taking loans and other financial benefits.
- iii. Determination of property tax, which would accrue to the GPs directly in States where it is devolved or else, add to the State exchequer.
- iv. Creation of survey infrastructure and GIS maps that can be leveraged by any department for their use.
- v. To support in preparation of better-quality Gram Panchayat Development Plan

(GPDP) by making use of GIS maps.

As on 11th March 2025, 31 States/Union Territories have signed Memorandum of Understandings (MoUs) Drone survey has been completed in 3.20 lakh villages, with completion/saturation of drone survey work in the UTs of Lakshadweep, Ladakh, Delhi, and the states of Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, and Chhattisgarh. 2.42 Crore property cards have been created for 1.61 Lakh villages. Property Cards of all the inhabited villages of Haryana, Uttarakhand, Puducherry, Tripura, Andaman and Nicobar Islands, Goa, Dadra & Nagar Haveli, and Daman & Diu and Tripura have been generated.

However, a few States have not implemented the Scheme due to various reasons, such as pre-existing legacy data or similar programs already in place. Sikkim, Telangana, and Tamil Nadu participated only in the pilot phase with a few villages but opted not to continue due to pre-existing records. Bihar, West Bengal, Meghalaya, Nagaland, and Chandigarh have not yet signed the MoU for scheme implementation. West Bengal and Kerala have reported that records of rights for residential properties already exist as part of rural land records. Odisha and Assam are conducting surveys in a limited number of villages due to pre-existing records. The scheme is currently on hold in Jharkhand. In Delhi, the Scheme has been implemented in 31 villages, but property cards are yet to be prepared.

(c) Under the SVAMITVA Scheme, village-level revenue officers play a crucial role at various stages, including demarcation of Abadi areas, facilitating drone surveys, verifying ground data, assisting in the publication of maps for claims and objections, and finalizing property cards for distribution. Their active involvement ensures accuracy, transparency, and credibility in the implementation process.

Additionally, village residents are informed about the survey schedule, methodology, and benefits through meetings held at the Panchayat level. Property owners provide cooperation during measurement and survey activities by providing necessary documentation, ensuring a smooth and effective execution of the scheme.
